

**GOVERNMENT OF INDIA**  
**MINISTRY OF SURFACE TRANSPORT**  
**RAJYA SABHA**  
**QUESTION NO 15.12.1998**  
**ANSWERED ON**

**DELAY IN SETTLEMENT OF MOTOR ACCIDENT CLAIMS .**

1834

SHRI GAYA SINGH

Will the Minister of POWER RURAL AREAS AND EMPLOYMENT SURFACE TRANSPORT be pleased to state :-

- (a) whether Government aware that the average time taken for settlement of third party claims in the event of death under Motor accident Claims Tribunal (MACT) is around seven years whereas In the event of death or disability of the bread-winner the survival of the entire family is at stake;
- (b) if so, the number of claims registered, cleared and pending at the end of 1995, 1996 and 1997; and
- (c) the steps proposed to be taken to clear the claims speedily ?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT

(DR. DEBENPRA PRADHAN)

(a) to (c) : The claims for compensation to road accident victims are processed by the Motor Accident Claims Tribunals in accordance with the provisions of Section 168 and 169 of the Motor Vehicles Act, 1988 and the relevant rules of different State Governments. The claims are paid only after ascertaining the relevant facts particularly the genuineness of the claimants. The possibilities of delay in settlement of these claims can not be ruled out as the claims are filed in various courts and also there are appeals against awards of lower courts no authentic data about the pendency of such cases is available. With a view to expedite settlement of claims. Government from time to time requests the State Governments to make appropriate arrangements for settlement of such claims.